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CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. 1565/93

Date of Decision: 30.7.93

Shri G.C. Nautiyal

.....Petitioner

Shri V.S.R. Krishna

.....Advocate for the petitioner

Versus

U.O.I. & Others

.....Respondent

CORAM:

The Hon'ble Mr. I.K.Rasgotra, Member (A)

The Hon'ble Mr. B.S.Hegde, Member (J)

JUDGEMENT (Oral)

(Delivered by Shri I.K.Rasgotra, Member (A))

We heard the ld. Counsel. The case of the petitioner is that when the Delhi Collectorate of Custom and Excise was trifurcated he had given his option for retention in Delhi Collectorate before the crucial date of 15.1.79. This fact is established by the letter of the respondents at page-21 of the paper book. The petitioner filed the representation for his retention in Delhi Collectorate on 13.6.91. He followed up the same by ~~other~~ representations dt. 12.2.92 and 23.6.93. The respondents have not taken any action in this behalf. The ld. Counsel also brought to our notice that the petitioner had filed an OA No. 1458/92 which was decided on 2.6.92. The Tribunal had directed the respondents to pass appropriate orders on the representation, filed by the applicant pending before them as early as possible, preferably within a period of two months from the date of receipt of a copy of this order. The petitioner had filed <sup>the</sup> representation on 23.4.91 and followed it up with representations dt. 13.6.91, 12.2.92 and 23.6.93. From the judgement dt. 2.6.92 it is clear that the respondents were directed to take a decision on the representation made the petitioner on 23rd April '91 with expedition and perferably within a period of two months from the date of receipt of a copy of the order. The ld. Counsel for the petitioner submitted that the respondents failed to do so, as they have not replied to the petitioner nor

2

taken any action to transfer him to the Delhi Collectorate.

In view of the above facts of the case as mentioned above this is a matter which should be raised in a contempt petition, as the respondents have not implemented the orders of the Tribunal. Petitioner may take action accordingly. The OA is disposed off, as above at the admission stage.

*B. S. Hegde*  
( B.S. HEGDE )  
MEMBER (J)  
30.7.93

*I. K. Rasgotra*  
( I.K.RASGOTRA )  
MEMBER (A)  
30.7.93